

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Ins) No. 9 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

**(Arising out of Order dated 18.01.2021 in IBA /698/2019 passed by the
Hon'ble National Company Law Tribunal, Division Bench-I, Chennai)**

IN THE MATTER OF:

Mr.Ashok Sachdev ... Appellant
D-29, South Extension Part-II,
New Delhi 110 049.

V.

Call Express Construction (India) Pvt.Ltd.
20, Poes Road, 1st Street,
Teynampet,
Chennai 600 018 ..Respondent

Present :

For Appellant : Dr.U.K.Chaudhary, Senior Advocate
Ms.Varsha, Advocate
For Respondent 1 : Mr.Arvind Pandian, Senior Advocate
Mr.Jayant and Mr.Gaurav Chatterji, Advocates

ORDER

(VIRTUAL MODE)

For Respondent, Mr.Jayant and Mr.Gaurav Chatterji, Learned Counsels appearing for M/s Kochar Associates, undertake to file 'Vakalath' and prays for time to file 'Reply/Response/Counter'. They are permitted to file 'Reply/Response/Counter' of Respondent by 15.4.2021.

2. It is made clear that the 'Reply/Response/Counter' of Respondent are required to be served to the Learned Counsel for the 'Appellant' well in advance 5 days before the next date of hearing.

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3. Also, that the copy of the 'Reply/response/Counter' of the Respondent shall be filed before the 'Office of the Registry' not only in the form of e-filing but also in the form of 'Hard Copy' before the next date of hearing. 'Rejoinder' if any, of the 'Appellant' shall be filed before the next date of hearing before the 'Office of the Registry' (ofcourse after serving it to other side).

4. Both sides are required to submit 'Notes of Submissions', together with citations containing not more three to four pages (before the Office of the Registry) and the same shall be exchanged between them.

5. The 'Office of the Registry' is directed to List the matter on 15.4.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P.Singh]
Member (Technical)***

19 .03.2021

HR